

IN THE COURT OF THE JUDICIAL
MAGISTRATE NO.II, MADURAI.

STATION – Thilagar Thidal P.S ,
Cr. NO.1841/2020.

U/S. 41(2), 102 CRPC, 406, 420, 120(B) IPC

PETITIONER/ A7 -R.MAHALAKSHMI.
Cr.M.P.NO.1693/2020 Dt.17.09.2020.

ORDER

Petitioner/Accused alleged to have been committed an offence u/s 41(2), 102 CRPC, 406, 420, 120(B) IPC . Petitioner/ A7 was arrested and remanded to judicial custody on 10.09.2020.

Notice given to the A.P.P. & Police. A.P.P. & Police have strongly opposed to release the accused on bail.

Heard. Records perused. The Petitioner/Accused was in Judicial Custody for the past 8 days. Property already recovered. The allegation against the accused is that he along with other accused persons having possession of foreign currency notes. No complaint received from anybody that they have cheated. No material available for entrustment also More over, the case property already recovered and hence custodial interrogation not necessary. Hence, considering the above facts and circumstances, this court is inclined to grant him bail on following conditions:

- 1) Petitioner/Accused shall execute a bond for Rs.10,000/- with two sureties.
- 2) Petitioner/Accused shall produce Adhar Card (or)and any other Identity Card.
- 3) One of the surety should be blood relative of Petitioner/Accused.
- 4)To appear before the Respondent Police Station daily at 10.00 a.m. for four weeks.

(Sd.)M.Padmanaban.

Judicial Magistrate No.II,
Madurai.

IN THE COURT OF THE JUDICIAL
MAGISTRATE NO.II, MADURAI.

STATION – Thilagar Thidal P.S ,
Cr. NO.1841/2020.

U/S. 41(2), 102 CRPC, 406, 420, 120(B) IPC

PETITIONER/ A6 - R.DHARMARAJA.
Cr.M.P.NO.1801/2020 Dt.17.09.2020.

ORDER

Petitioner/Accused alleged to have been committed an offence u/s 41(2), 102 CRPC, 406, 420, 120(B) IPC . Petitioner/ A6 was arrested and remanded to judicial custody on 10.09.2020.

Notice given to the A.P.P. & Police. A.P.P. & Police have strongly opposed to release the accused on bail.

Heard. Records perused. The Petitioner/Accused was in Judicial Custody for the past 8 days. Property already recovered. The allegation against the accused is that he along with other accused persons having possession of foreign currency notes. No complaint received from anybody that they have cheated. No material available for entrustment also More over, the case property already recovered and hence custodial interrogation not necessary. Hence, considering the above facts and circumstances, this court is inclined to grant him bail on following conditions:

- 1) Petitioner/Accused shall execute a bond for Rs.10,000/- with two sureties.
- 2) Petitioner/Accused shall produce Adhar Card (or)and any other Identity Card.
- 3) One of the surety should be blood relative of Petitioner/Accused.
- 4)To appear before the Respondent Police Station daily at 10.00 a.m. for four weeks.

(Sd.)M.Padmanaban.

Judicial Magistrate No.II,
Madurai.

IN THE COURT OF THE JUDICIAL

MAGISTRATE NO.II, MADURAI.

**STATION – Thilagar Thidal P.S ,
Cr. NO.1841/2020.**

U/S. 41(2), 102 CRPC, 406, 420, 120(B) IPC

PETITIONER/ A5 - S.UDHAYAKUMAR.

Cr.M.P.NO.1799/2020 Dt.17.09.2020.

ORDER

Petitioner/Accused alleged to have been committed an offence u/s 41(2), 102 CRPC, 406, 420, 120(B) IPC. Petitioner/ A5 was arrested and remanded to judicial custody on 10.09.2020.

Notice given to the A.P.P. & Police. A.P.P. & Police have strongly opposed to release the accused on bail.

Heard. Records perused. The Petitioner/Accused was in Judicial Custody for the past 8 days. Property already recovered. The allegation against the accused is that he along with other accused persons having possession of foreign currency notes. No complaint received from anybody that they have cheated. No material available for entrustment also More over, the case property already recovered and hence custodial interrogation not necessary. Hence, considering the above facts and circumstances, this court is inclined to grant him bail on following conditions:

- 1) Petitioner/Accused shall execute a bond for Rs.10,000/- with two sureties.**
- 2) Petitioner/Accused shall produce Adhar Card (or)and any other Identity Card.**
- 3) One of the surety should be blood relative of Petitioner/Accused.**
- 4)To appear before the Respondent Police Station daily at 10.00 a.m. for four weeks.**

(Sd.)M.Padmanaban.

**Judicial Magistrate No.II,
Madurai.**

IN THE COURT OF THE JUDICIAL

MAGISTRATE NO.II, MADURAI.

**STATION – Thilagar Thidal P.S ,
Cr. NO.1841/2020.**

U/S.41(2), 102 CRPC, 406, 420, 120(B) IPC

PETITIONER/ A4 - V.RAMAR.

Cr.M.P.NO.1798/2020 Dt.17.09.2020.

ORDER

Petitioner/Accused alleged to have been committed an offence u/s 41(2), 102 CRPC, 406, 420, 120(B) IPC. Petitioner/ A4 was arrested and remanded to judicial custody on 10.09.2020.

Notice given to the A.P.P. & Police. A.P.P. & Police have strongly opposed to release the accused on bail.

Heard. Records perused. The Petitioner/Accused was in Judicial Custody for the past 8 days. Property already recovered. The allegation against the accused is that he along with other accused persons having possession of foreign currency notes. No complaint received from anybody that they have cheated. No material available for entrustment also More over, the case property already recovered and hence custodial interrogation not necessary. Hence, considering the above facts and circumstances, this court is inclined to grant him bail on following conditions:

- 1) Petitioner/Accused shall execute a bond for Rs.10,000/- with two sureties.**
- 2) Petitioner/Accused shall produce Adhar Card (or)and any other Identity Card.**
- 3) One of the surety should be blood relative of Petitioner/Accused.**
- 4)To appear before the Respondent Police Station daily at 10.00 a.m. for four weeks.**

(Sd.)M.Padmanaban.

**Judicial Magistrate No.II,
Madurai.**

IN THE COURT OF THE JUDICIAL

MAGISTRATE NO.II, MADURAI.

**STATION – Thilagar Thidal P.S ,
Cr. NO.1841/2020.**

U/S. 41(2), 102 CRPC, 406, 420, 120(B) IPC

PETITIONER/ A3 - S.THIRUMALAVAN.

Cr.M.P.NO.1796/2020 Dt.17.09.2020.

ORDER

Petitioner/Accused alleged to have been committed an offence u/s. 41(2), 102 CRPC, 406, 420, 120(B) IPC . Petitioner/ A3 was arrested and remanded to judicial custody on 10.09.2020.

Notice given to the A.P.P. & Police. A.P.P. & Police have strongly opposed to release the accused on bail.

Heard. Records perused. The Petitioner/Accused was in Judicial Custody for the past 8 days. Property already recovered. The allegation against the accused is that he along with other accused persons having possession of foreign currency notes. No complaint received from anybody that they have cheated. No material available for entrustment also More over, the case property already recovered and hence custodial interrogation not necessary. Hence, considering the above facts and circumstances, this court is inclined to grant him bail on following conditions:

- 1) Petitioner/Accused shall execute a bond for Rs.10,000/- with two sureties.**
- 2) Petitioner/Accused shall produce Adhar Card (or)and any other Identity Card.**
- 3) One of the surety should be blood relative of Petitioner/Accused.**
- 4)To appear before the Respondent Police Station daily at 10.00 a.m. for four weeks.**

(Sd.)M.Padmanaban.

**Judicial Magistrate No.II,
Madurai.**

IN THE COURT OF THE JUDICIAL

MAGISTRATE NO.II, MADURAI.

**STATION – Thilagar Thidal P.S ,
Cr. NO.1841/2020.**

U/S. 41(2), 102 CRPC, 406, 420, 120(B) IPC

PETITIONER/ A2 - V.RAJENDRAN.

Cr.M.P.NO.1797/2020 Dt.17.09.2020.

ORDER

Petitioner/Accused alleged to have been committed an offence u/s 41(2), 102 CRPC, 406, 420, 120(B) IPC. Petitioner/ A2 was arrested and remanded to judicial custody on 10.09.2020.

Notice given to the A.P.P. & Police. A.P.P. & Police have strongly opposed to release the accused on bail.

Heard. Records perused. The Petitioner/Accused was in Judicial Custody for the past 8 days. Property already recovered. The allegation against the accused is that he along with other accused persons having possession of foreign currency notes. No complaint received from anybody that they have cheated. No material available for entrustment also More over, the case property already recovered and hence custodial interrogation not necessary. Hence, considering the above facts and circumstances, this court is inclined to grant him bail on following conditions:

- 1) Petitioner/Accused shall execute a bond for Rs.10,000/- with two sureties.**
- 2) Petitioner/Accused shall produce Adhar Card (or)and any other Identity Card.**
- 3) One of the surety should be blood relative of Petitioner/Accused.**
- 4)To appear before the Respondent Police Station daily at 10.00 a.m. for four weeks.**

(Sd.)M.Padmanaban.

**Judicial Magistrate No.II,
Madurai.**

IN THE COURT OF THE JUDICIAL

MAGISTRATE NO.II, MADURAI.

**STATION – Thilagar Thidal P.S ,
Cr. NO.1841/2020.**

U/S. 41(2), 102 CRPC, 406, 420, 120(B) IPC

**PETITIONER/ A1 - KARUNAMOORTHY.
Cr.M.P.NO.1795/2020 Dt.17.09.2020.**

ORDER

Petitioner/Accused alleged to have been committed an offence u/s 41(2), 102 CRPC, 406, 420, 120(B) IPC. Petitioner/ A1 was arrested and remanded to judicial custody on 10.09.2020.

Notice given to the A.P.P. & Police. A.P.P. & Police have strongly opposed to release the accused on bail.

Heard. Records perused. The Petitioner/Accused was in Judicial Custody for the past 8 days. Property already recovered. The allegation against the accused is that he along with other accused persons having possession of foreign currency notes. No complaint received from anybody that they have cheated. No material available for entrustment also More over, the case property already recovered and hence custodial interrogation not necessary. Hence, considering the above facts and circumstances, this court is inclined to grant him bail on following conditions:

- 1) Petitioner/Accused shall execute a bond for Rs.10,000/- with two sureties.**
- 2) Petitioner/Accused shall produce Adhar Card (or)and any other Identity Card.**
- 3) One of the surety should be blood relative of Petitioner/Accused.**
- 4)To appear before the Respondent Police Station daily at 10.00 a.m. for four weeks.**

(Sd.)M.Padmanaban.

**Judicial Magistrate No.II,
Madurai.**